

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(Insolvency) NO.1084 OF 2020**

**In the matter of:**

Utsav Securities Pvt Ltd

Appellant

Vs

Sunworld Luxury Suites Pvt Ltd

Respondent

**Present:**

Mr Raktim Gogoi, Mr. Kartikeya Singh, Mr Sarvaswas Chhajer, Mr Samarth Shandilya, Advocates for Appellant.

Mr Anshum Jain, Advocate for Respondent.

**ORDER**

**17.03.2021** – Heard Learned counsel for the appellant. Learned counsel for the Respondent is also present. Learned counsel for the appellants submits that he seeks permission to bring on record certain additional documents by filing IA. He is allowed to file IA within a week for bringing on record certain additional documents which were before the Adjudicating Authority with an advance copy to the learned counsel for the Respondent. Respondent is directed to file reply affidavit to the said IA within one week thereafter with an advance copy to the learned counsel for the appellant. One week time granted to the appellant to file rejoinder, if any.

List the mater on **20<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms Shreesha Merla]  
Member (Technical)**

*bm/nn*